

LOK SABHA

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LIST OF BUSINESS

Friday, August 5, 2022/ Sravana 14, 1944 (*Saka*)

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PART I

GOVERNMENT BUSINESS

A list showing Government Business will be issued separately.

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PART II

PRIVATE MEMBERS' BUSINESS

*Private Members' Legislative Business*

**BILLS**

*(i) Bills for introduction*

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| 80 of 2019  | 1. SHRI SUDHAKAR TUKARAM SHRANGARE to move for leave to introduce a Bill to provide for the teaching of Sanskrit as a compulsory language in schools.<br><br>ALSO to introduce the Bill.   | <i>Compulsory Teaching of Sanskrit Language in Schools Bill, 2019.</i>      |
| 149 of 2019 | 2. SHRI SUDHAKAR TUKARAM SHRANGARE to move for leave to introduce a Bill to constitute a Youth Commission for the purpose of evolving and implementing programmes for educating and empowering the youth and to function as protector of the rights of youth and for matters connected therewith or incidental thereto.<br><br>ALSO to introduce the Bill. | <i>National Youth Commission Bill, 2019.</i>                                |
| 232 of 2019 | 3. SHRI ASADUDDIN OWAISI to move for leave to introduce a Bill further to amend the Constitution of India.<br><br>ALSO to introduce the Bill.  | <i>Constitution (Amendment) Bill, 2019 (Insertion of new article 371K).</i> |

- 203 of 2019 4. SHRI ASADUDDIN OWAISI to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2019 (Amendment of article 84, etc.).*
- ALSO to introduce the Bill.
- 220 of 2019 5. SHRI ASHOK MAHADEORAO NETE to move for leave to introduce a Bill to provide for constitution of a Committee to recommend conferring of civilian awards on persons having outstanding contributions in different fields. *Civilian Awards (Recommendation Committee) Bill, 2019*
- ALSO to introduce the Bill.
- 24 of 2020. 6. SHRI RAKESH SINGH to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the Supreme Court of India at Jabalpur. *Supreme Court of India (Establishment of a Permanent Bench at Jabalpur) Bill, 2020*
- ALSO to introduce the Bill.
- 209 of 2019 7. SHRI RAKESH SINGH to move for leave to introduce a Bill to provide for the rehabilitation and welfare measures to be undertaken by the Union and the State Governments for the street children who subsist on rag picking, begging, shoe polishing, working as potters or performing acrobatics at road crossings or public places and their rehabilitation by taking their custody and providing them due care, protection, education, vocational training and for matters connected therewith or incidental thereto. *Street Children (Rehabilitation and Welfare) Bill, 2019*
- ALSO to introduce the Bill.
- 267 of 2019 8. SHRI RAVI KISHAN to move for leave to introduce a Bill to provide for social security and welfare measures for artists and for matters connected therewith or incidental thereto. *Artists (Social Security) Bill, 2019.*
- ALSO to introduce the Bill.
- 234 of 2019 9. SHRI RAVI KISHAN to move for leave to introduce a Bill to provide for certain measures to be undertaken by the Union and the State Governments for the welfare of mentally retarded children and for matters connected therewith or incidental thereto. *Mentally Retarded Children (Welfare) Bill, 2019.*
- ALSO to introduce the Bill.

- 84 of 2021 10. DR. KIRIT PREMJBHAI SOLANKI to move for leave to introduce a Bill further to amend the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. *Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2021 (Amendment of Section 2 and 3).*
- Also to introduce the Bill
- 21 of 2021 11. SHRI SHRIRANG APPA BARNE to move for leave to introduce a Bill to provide employment to the local residents of any area in which an industry has been or is going to be setup, ensure basic income to all workers and to establish a regulatory mechanism to protect environment from any adverse effects due to industrialization in such area and for matters connected therewith or incidental thereto. *Industrial Employment and Environmental Protection Bill, 2021.*
- ALSO to introduce the Bill.
- 75 of 2021 12. SHRIMATI RAMA DEVI to move for leave to introduce a Bill to provide for the gender specific needs of female farmers, to protect their legitimate and to empower them with rights over agricultural lands, water resources and other related rights and for functions relating thereto and for matters connected therewith. *Female Farmers Entitlement Bill, 2021.*
- ALSO to introduce the Bill.
- 285 of 2019 13. SHRI JASBIR SINGH GILL to move for leave to introduce a Bill to provide for a framework to enable India to ban plastic manufacturing to safeguard the environment. *Plastic Manufacturing (Regulation) Bill, 2019.*
- ALSO to introduce the Bill.
- 246 of 2019 14. SHRI RAVI KISHAN to move for leave to introduce a Bill to control the growth of population in the country and for matters connected therewith and incidental thereto. *Population Control Bill, 2019.*
- ALSO to introduce the Bill.
- 83 of 2021 15. SHRI RAVNEET SINGH to move for leave to introduce a Bill to provide for constitution of a Commission to look into the welfare and entitlements of female farmers, including land rights. *National Commission for Welfare of Female Farmers Bill, 2021.*
- ALSO to introduce the Bill.

- 327 of 2019 16. SHRI JAGDAMBIKA PAL to move for leave to introduce a Bill to provide for the establishment of a National Consultation Commission for public consultation on various legislative proposals introduced in either House of Parliament and are under consideration and for matters connected therewith. *National Consultation Commission Bill, 2019.*
- ALSO to introduce the Bill.
- 334 of 2019 17. SHRI JAGDAMBIKA PAL to move for leave to introduce a Bill to amend the maintenance and Welfare of Parents and Senior Citizens Act, 2007. *Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019 (Insertion of new Chapter IIA).*
- ALSO to introduce the Bill.
- 328 of 2019 18. SHRI JAGDAMBIKA PAL to move for leave to introduce a Bill to provide for compulsory military conscription to every Indian in the age group of seventeen to twenty-three years of age and for matters connected therewith. *Compulsory Military Conscription Bill, 2019.*
- ALSO to introduce the Bill.
- 333 of 2019 19. PROF. RAM SHANKAR KATHERIA to move for leave to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958. *Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2019 (Amendment of section 20A, etc.).*
- ALSO to introduce the Bill.
- 237 of 2019 20. PROF. RAM SHANKAR KATHERIA to move for leave to introduce a Bill to provide for establishment of Tourism Promotion Authority for the promotion of tourism in the country and for matters connected therewith. *Tourism Promotion Authority Bill, 2019.*
- ALSO to introduce the Bill.
- 338 of 2019 21. SHRI HEMANT PATIL to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973. *Code of Criminal Procedure (Amendment) Bill, 2019 (Amendment of section 451).*
- ALSO to introduce the Bill.
- 259 of 2019 22. SHRI SU. THIRUNAVUKKARASAR to move for leave to introduce a Bill to provide for payment of unemployment allowance till gainful employment is provided to eligible citizen and ensuring the right to gainful employment and for matters connected therewith or incidental thereto. *Unemployment Allowance Bill, 2019.*
- ALSO to introduce the Bill.

261 of 2019 23. SHRI SU. THIRUNAVUKKARASAR to move for leave to introduce a Bill to establish an Agricultural Workers Welfare Fund for the welfare and development of agricultural workers and for matters connected therewith or incidental thereto. *Agricultural Workers Welfare Fund Bill, 2019.*

ALSO to introduce the Bill.

278 of 2019 24. PROF. RITA BAHUGUNA JOSHI to move for leave to introduce a Bill to provide for special educational facilities to the children of parents living below poverty line and for matters connected therewith. *Special Educational Facilities (For Children of Parents Living below Poverty Line) Bill, 2019.*

ALSO to introduce the Bill.

309 of 2019 25. PROF. RITA BAHUGUNA JOSHI to move for leave to introduce a Bill to provide for compulsory harvesting of rainwater in every Government, residential, commercial and institutional building to conserve water and ensure recharge of groundwater and for matters connected therewith. *Rainwater (Harvesting and Storage) Bill, 2019.*

ALSO to introduce the Bill.

277 of 2019 26. DR. MANOJ RAJORIA to move for leave to introduce a Bill to abolish the practice of child labour in the country and for matter connected therewith. *Child Labour (Abolition) Bill, 2019.*

ALSO to introduce the Bill.

343 of 2019 27. DR. MANOJ RAJORIA to move for leave to introduce a Bill to provide for faster tracking and reuniting the children, who go missing due to abduction, kidnapping, luring or runaway from their homes; establishment of Special Cells in Police establishments with specifically trained personnel to trace missing children; for immediate registration of F.I.R. for flashing photograph and details of missing children in television, newspapers and social media so as to put in place proper mechanism to trace missing children and for matters connected therewith or incidental thereto. *Missing Children (Faster Tracking and Reuniting) Bill, 2019.*

ALSO to introduce the Bill.

- 91 of 2020 28. SHRIMATI LOCKET CHATTERJEE to move for leave to introduce a Bill to ensure speedy removal of social and economic disparity through targeted expenditure on special schemes for the welfare and development of the persons belonging to the Scheduled Castes and the Scheduled Tribes and matters connected therewith or incidental thereto. *Scheduled Castes and Scheduled Tribes Sub Plans (Budgetary Allocation and Special Schemes) Bill, 2020*
- ALSO to introduce the Bill
- 351 of 2019 29. SHRIMATI LOCKET CHATTERJEE to move for leave to introduce a Bill to provide for incentives to State Governments and Municipal Corporations to take effective steps towards reduction of vehicular pollution in urban areas. *Vehicular Pollution Reduction Bill, 2019.*
- ALSO to introduce the Bill.
- 331 of 2019 30. SHRI MIDHUN REDDY to move for leave to introduce a Bill to provide for establishment of a Board for determination of prices of basic food items and services commonly used by public in the country and for matters connected therewith or incidental thereto. *Basic Food Items Price Fixation Board Bill, 2019.*
- ALSO to introduce the Bill.
- 10 of 2020 31. SHRIMATI POONAM MAHAJAN to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960. *Prevention of Cruelty to Animals (Amendment) Bill, 2020 (Amendment of section 11, etc.).*
- ALSO to introduce the Bill.
- 20 of 2020 32. ADV. ADOOR PRAKASH to move for leave to introduce a Bill to amend the Disaster Management Act, 2005. *Disaster Management (Amendment) Bill, 2020 (Amendment of sections 11 and 35).*
- ALSO to introduce the Bill.
- 14 of 2020 33. SHRI ASADUDDIN OWAISI to move for leave to introduce a Bill to provide a practical framework for the realization of the right to water, enable participation of citizens in the management of water resources and to ensure sustainable use of ecological resources and for matters connected therewith or incidental thereto. *Right to Water Bill, 2020.*
- ALSO to introduce the Bill.

- 9 of 2020 34. SHRI TIRATH SINGH RAWAT to move for leave to introduce a Bill further to amend the Forest (Conservation) Act, 1980. *Forest (Conservation) Amendment Bill, 2020 (Insertion of new sections 3C and 3D).*
- ALSO to introduce the Bill.
- 16 of 2020 35. SHRI ASHOK KUMAR RAWAT to move for leave to introduce a Bill to provide for reservation for the persons belonging to the Scheduled Castes and Scheduled Tribes in Private Sector and for matters connected therewith or incidental thereto. *Reservation for Scheduled Castes and Scheduled Tribes in Private Sector Bill, 2020.*
- ALSO to introduce the Bill.
- 67 of 2020 36. SHRI ABU HASEM KHAN CHOUDHURY to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2020 (Amendment of article 324).*
- ALSO to introduce the Bill.
- 76 of 2020 37. SHRI KUMBAKUDI SUDHAKARAN to move for leave to introduce a Bill to determine fare structure for transporting mortal remains of Indian nationals from foreign countries and for matter connected therewith. *Air Carriage of Mortal Remains (Fare) Bill, 2020.*
- ALSO to introduce the Bill.
- 75 of 2020 38. SHRI KUMBAKUDI SUDHAKARAN to move for leave to introduce a Bill to provide for the constitution of a National Commission for monitoring, research and prevention of slavery, forced labour, human trafficking, bonded labour, forced marriage and for protection of victims thereof and for matters connected therewith. *Modern Slavery (Prevention) Bill, 2020.*
- ALSO to introduce the Bill.
- 48 of 2020 39. SHRI TIRATH SINGH RAWAT to move for leave to introduce a Bill to provide for payment of compensation to persons attacked by wild animals and for matters connected therewith. *Payment of Compensation to Persons Attacked by Wild Animals Bill, 2020.*
- ALSO to introduce the Bill.

59 of 2020 40. SHRI JASBIR SINGH GILL to move for leave to introduce a Bill to prevent wasteful expenditure on special occasions such as weddings and festivals with a view to bring positive changes in the lives of the underprivileged and the destitute and for matter connected therewith. *Prevention of Wasteful Expenditure on Special Occasions Bill, 2020.*

ALSO to introduce the Bill.

4 of 2021 41. SHRI RAVNEET SINGH to move for leave to introduce a Bill to provide for establishment of a Bicycle Promotion Council for the promotion of cycling by giving incentives to the bicycle industry; providing subsidy on purchase of bicycles to the general public; mandating investment on non-motorised Transport for projects that seek to develop non-motorised and public transport infrastructure and for matters connected therewith. *Promotion of Cycling Bill, 2021*

ALSO to introduce the Bill.

36 of 2021 42. SHRI KODIKUNNIL SURESH to move for leave to introduce a Bill further to amend the Railways Act, 1989. *Railways (Amendment) Bill, 2021 (Insertion of section 11A).*

ALSO to introduce the Bill.

79 of 2021 43. DR. SANJAY JAISWAL to move for leave to introduce a Bill further to amend the National Commission for Minorities Act, 1992. *National Commission for Minorities (Amendment) Bill, 2021 (Amendment of section 2).*

ALSO to introduce the Bill.

85 of 2020 44. SHRI RAJMOHAN UNNITHAN to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2020 (Amendment of the Eighth Schedule).*

ALSO to introduce the Bill.

82 of 2021 45. SHRI NIHAL CHAND to move for leave to introduce a Bill to provide for the constitution of a National Population Control Commission to compile population statistics and suggest population control measures to the Central Government and the State Governments and for matters connected therewith or incidental thereto. *National Population Control Commission Bill, 2021.*

ALSO to introduce the Bill.



122 of 2021 46. DR. NISHIKANT DUBEY to move for leave to introduce a Bill to provide for compulsory periodical desiltation of dams, reservoirs, rivers and such other water bodies and an institutional mechanism by establishing a National Authority to ensure timely and periodical desiltation of such water bodies in the country to increase their water holding capacity and ensure smooth flow of water which will reduce the incidence of floods and for matters connected therewith or incidental thereto.

*Compulsory Periodical Desiltation of Dams, Reservoirs and Rivers Bill, 2021*

ALSO to introduce the Bill.

61 of 2021 47. DR. NISHIKANT DUBEY to move for leave to introduce a Bill to provide for the protection and rehabilitation of victims of floods which may be caused by heavy rains, cloudbursts, cyclones, breached bunds of dams, reservoirs and other reasons by making various provisions through a statutory board at national level which may also suggest measures to be taken by the Central and the State Governments to control floods and for matters connected therewith or incidental thereto.

*Victims of Floods caused by Heavy Rains, Cyclones and Other Reasons (Rehabilitation and Welfare) Bill, 2021*

ALSO to introduce the Bill.

134 of 2021 48. DR. NISHIKANT DUBEY to move for leave to introduce a Bill to prohibit sale and promotion of multi-digit lotteries and for matters connected therewith or incidental thereto.

*Prohibition of Multi-Digit Lotteries Bill, 2021*

ALSO to introduce the Bill.

37 of 2021 49. DR. ALOK KUMAR SUMAN to move for leave to introduce a Bill to provide for the compulsory health insurance for the senior citizens, mentally retarded children and persons with disability to be funded by the Government and for free of cost treatment of insured persons by all hospitals including private hospitals and clinics and for matters connected therewith or incidental thereto.

*Compulsory Health Insurance for Senior Citizens, Mentally Retarded Children and Persons with Disabilities Bill, 2021.*

ALSO to introduce the Bill.

123 of 2021 50. SHRI NIHAL CHAND to move for leave to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

*Ancient Monuments and Archeological Sites and Remains (Amendment) Bill, 2021 (Amendment of section 20I)*

ALSO to introduce the Bill.

- 95 of 2021      51.      SHRI KODIKUNNIL SURESH to move for leave to introduce a Bill further to amend the Information Technology Act, 2000.
- ALSO to introduce the Bill.
- Information Technology (Amendment) Bill, 2021 (Substitution of new section for section 43A)*
- 85 of 2021      52.      SHRI KODIKUNNIL SURESH to move for leave to introduce a Bill further to amend the Juvenile Justice (Care and Protection of Children) Act, 2015.
- ALSO to introduce the Bill.
- Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021 (Amendment of section 75)*
- 57 of 2021      53.      SHRI SUNIL DATTATRAY TATKARE to move for leave to introduce a Bill to provide for setting up of a mechanism to maintain, preserve and protect the identified and unidentified ancient, historical or archeological sites, remains, monuments, modules and carvings in the country and for matters connected therewith.
- ALSO to introduce the Bill.
- Historical Heritage Conservation Bill, 2021*
- 43 of 2021      54.      SHRI SUNIL DATTATRAY TATKARE to move for leave to introduce a Bill to provide for special financial assistance to the backward and drought affected regions of Vidarbha and Marathwada of the State of Maharashtra for all-round development of the regions and for ensuring the welfare of farmers, agricultural labourers, landless labourers, poor women, old aged persons and unemployed youth and for the developments, proper utilization and exploitation of its resources.
- ALSO to introduce the Bill.
- Special Financial Assistance to the Backward and Drought Affected Regions of Vidarbha and Marathwada Bill, 2021*
- 58 of 2021      55.      SHRI SUNIL DATTATRAY TATKARE to move for leave to introduce a Bill to provide for housing facility to destitute senior citizens, widows and orphan children and for matters connected therewith.
- ALSO to introduce the Bill
- Housing Facility for Destitute Senior Citizens, Widows and Orphan Children Bill, 2021*

62 of 2021 56. SHRI MANOJ KOTAK to move for leave to introduce a Bill to establish an Over-the-Top (OTT) Platforms Regulatory Authority to ensure complete ban on showing violent, abusive and vulgar web series, films or such other similar content on Over-the-Top Platforms in the country and for matters connected therewith. *Over the Top Platforms Regulatory Authority Bill, 2021.*

ALSO to introduce the Bill.

47 of 2021 57. SHRI SUBRAT PATHAK to move for leave to introduce a Bill to provide for payment of unemployment allowance to graduates living below poverty line and for matters connected therewith. *Unemployment Allowance for Graduates Living Below Poverty Line Bill, 2021*

ALSO to introduce the Bill.

49 of 2021 58. SHRI SUBRAT PATHAK to move for leave to introduce a Bill to provide for the constitution of a Board for the development of export of aroma and for the control of aroma industry including the control of cultivation of aromatic plants and for matters connected therewith. *Aroma Board Bill, 2021.*

ALSO to introduce the Bill.

118 of 2021 59. SHRI SUDHAKAR TUKARAM SHRANGARE to move for leave to introduce a Bill to provide for welfare of sportspersons by making provision of compulsory employment to them or payment of subsistence allowance till they are provided with employment in order to make them economically self-reliant and recognize their talent and contribution to sports at various level and for matters connected therewith. *Sportspersons (Welfare) Bill, 2021*

ALSO to introduce the Bill.

105 of 2021 60. SHRI JUGAL KISHORE SHARMA to move for leave to introduce a Bill to provide for proper management and disposal of millions of tones of electronic waste being generated by discarded electronic devices like television, personal computer, floppies, audio-video CD, batteries, cell phones, refrigerators, air conditioners, electronic toys, telephone, washing machines, electric switches, etc. by prescribing norms and fixing responsibilities and duties on manufacturers, recyclers and consumers with regard to disposal of electronic waste and for matters connected therewith or incidental thereto. *Electronic Waste (Management and Disposal) Bill, 2021*

ALSO to introduce the Bill.

- 73 of 2021      61.    SHRI JUGAL KISHORE SHARMA to move for leave to introduce a Bill to provide for welfare of children and for matters connected therewith.      *Child Welfare Bill, 2021*
- ALSO to introduce the Bill.
- 114 of 2021.    62.    SHRI RAM MOHAN NAIDU KINJARAPU to move for leave to introduce a Bill to provide for paternity leave and certain other benefits at workplace to employed men and for matters connected therewith.      *Paternity Benefit Bill, 2021*
- ALSO to introduce the Bill.
- 111 of 2021      63.    SHRI GAJANAN KIRTIKAR to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960.      *Prevention of Cruelty to Animals (Amendment) Bill, 2021*  
*(Amendment of section 11, etc.)*
- ALSO to introduce the Bill.
- 109 of 2021      64.    SHRI GAJANAN KIRTIKAR to move for leave to introduce a Bill to provide for compulsory first-aid training to students in educational institutions in the country.      *Compulsory First-Aid Training in Educational Institutions Bill, 2021*
- ALSO to introduce the Bill.
- 112 of 2021      65.    SHRI HASMUKHBHAI SOMABHAI PATEL to move for leave to introduce a Bill to provide for the exemption from payment of outstanding education fees to educational institutions or education loan to banks taken for pursuing higher studies in the event of death of student or physical or mental disability of student due to any reason and for matters connected therewith.      *Higher and Technical Education (Exemption from Payment of Outstanding Fees and Education Loan) Bill, 2021*
- ALSO to introduce the Bill.
- 121 of 2021      66.    DR. ALOK KUMAR SUMAN to move for leave to introduce a Bill to provide for setting up of a National Flood Control Board to suggest measures to management and control floods and for matters connected therewith.      *Flood Control and Management Bill, 2021*
- ALSO to introduce the Bill.

113 of 2021. 67. DR. ALOK KUMAR SUMAN to move for leave to introduce a Bill to provide for special financial assistance to the State of Bihar for overcoming the current agrarian crisis in State caused by the unseasonal rains, hailstorms, deficit rainfall and consistently rising input prices forcing farmers into debt trap providing relief and loan waivers to farmers, compensation for failed crops, promotion of sustainable farming, rainwater harvesting, creation of grain and fodder banks, skill development, research and development and welfare schemes for farmers, agricultural labourers and other marginalized sections of society in State of Bihar and for matters connected therewith or incidental thereto. *Special Financial Assistance to the State of Bihar (For the Welfare of Farmers) Bill, 2021.*

ALSO to introduce the Bill.

141 of 2021 68. SHRI VIJAYKUMAR (ALIAS) VIJAY VASANTH to move for leave to introduce a Bill to provide for setting up of Indian Citizens Abroad Facilitation Centre for assistance of Indian citizens living abroad and for matters connected therewith. *Indian Citizens Abroad (Assistance) Bill, 2021.*

ALSO to introduce the Bill.

130 of 2021 69. SHRI RAM MOHAN NAIDU KINJARAPU to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2021 (Insertion of new article 331A, etc.)*

ALSO to introduce the Bill.

25 of 2022 70. SHRI BENNY BEHANAN to move for leave to introduce a Bill to provide for the protective measures with need based rehabilitation and welfare to be undertaken by the Government for the distressed, infirm neglected and disowned widows by providing financial assistance, pension, medical care, housing and other facilities through a Welfare Board to such widows and for matters connected therewith or incidental thereto. *Widows (Protection and welfare) Bill, 2022*

ALSO to introduce the Bill.

13 of 2022 71. SHRI SRINIVAS KESINENI to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973. *Criminal Law (Amendment) Bill, 2022 (Amendment of section 124A, etc.).*

ALSO to introduce the Bill.

- 22 of 2022 72. SHRI VISHNU DATT SHARMA to move for leave to introduce a Bill to provide for the establishment of an Agricultural Education Council for the purpose of planning, development, coordination and quality assurance in higher agricultural education in the country and for matters connected therewith or incidental thereto. *Agricultural Education Council Bill, 2022.*
- ALSO to introduce the Bill.
- 1 of 2022 73. SHRI BIDYUT BARAN MAHATO to move for leave to introduce a Bill further to amend the Constitution (Schedule Castes) Order, 1950. *Constitution (Scheduled Castes) Order (Amendment) Bill, 2022 (Amendment of the Schedule).*
- ALSO to introduce the Bill.
- 2 of 2022 74. SHRI BIDYUT BARAN MAHATO to move for leave to introduce a Bill further to amend the Constitution (Schedule Tribes) Order, 1950. *Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 (Amendment of the Schedule).*
- ALSO to introduce the Bill.
- 73 of 2022 75. SHRIMATI SUPRIYA SULE to move for leave to introduce a Bill to provide compulsory sensitivity training to students and teachers pertaining to social issues such as caste, gender and overall inclusion in all educational institutions and for matters connected therewith. *Compulsory Sensitivity Training in Educational Institutions Bill, 2022.*
- ALSO to introduce the Bill.
- 70 of 2022 76. SHRI SHRIRANG APPA BARNE to move for leave to introduce a Bill to provide for the constitution of a Board for the conservation of archaeological and natural heritage and for matters connected therewith or incidental thereto. *Conservation and Maintenance of Archaeological and Natural Heritage Bill, 2022.*
- ALSO to introduce the Bill.
- 32 of 2022 77. SHRI SHRIRANG APPA BARNE to move for leave to introduce a Bill to provide for promotion of use of ocean thermal energy to produce clean environment friendly renewable energy at all times and substitute traditional electricity generation methods of fossil fuel burning and for matters connected therewith or incidental thereto. *Ocean Thermal Energy Utilization Bill, 2022.*
- ALSO to introduce the Bill.

- 72 of 2022 78. SHRI T.N. PRATHAPAN to move for leave to introduce a Bill to provide for the protection and welfare of traditional fishermen in the country and to promote the livelihood and socio-economic well-being of traditional fishermen and for matters connected therewith or incidental thereto. *Traditional Fishermen (Protection and Welfare) Bill, 2022.*
- ALSO to introduce the Bill.
- 76 of 2022 79. SHRI SUDHEER GUPTA to move for leave to introduce a Bill to provide special financial assistance to the State Government of Madhya Pradesh to meet the expense of development and rejuvenation of water bodies in the forest areas and for matters connected therewith in the State of Madhya Pradesh. *Special Financial Assistance for Development and Rejuvenation of Water Bodies in Forest areas in the State of Madhya Pradesh Bill, 2022.*
- ALSO to introduce the Bill.
- 77 of 2022 80. SHRI C.P. JOSHI to move for leave to introduce a Bill to provide special financial assistance to the State Government of Rajasthan to meet the expense of development and rejuvenation of water bodies in the forest areas in the State of Rajasthan and for matters connected therewith. *Special Financial Assistance for Development and Rejuvenation of Water Bodies in Forest Areas in the State of Rajasthan Bill, 2022.*
- ALSO to introduce the Bill.
- 56 of 2022 81. SHRI VISHNU DATT SHARMA to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of Seventh Schedule)*
- ALSO to introduce the Bill.
- 45 of 2022 82. SHRI C.P. JOSHI to move for leave to introduce a Bill to provide for controlling the population of the country for establishment of National Population Control Committee and for matters connected therewith. *Population Control Bill, 2022.*
- ALSO to introduce the Bill.
- 69 of 2022 83. SHRI DILESHWAR KAMAIT to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950. *Constitution (Scheduled Tribes) Order Amendment Bill, 2022 (Amendment of the Schedule)*
- ALSO to introduce the Bill.

- 30 of 2022 84. SHRI GOPAL CHINAYYA SHETTY to move for leave to introduce a Bill to provide for the use of official languages in the proceedings of the Supreme Court, High Courts and district courts and for matters connected therewith or incidental thereto. *Supreme Court, High Courts and District Courts (Use of Official Languages) Bill, 2022*
- ALSO to introduce the Bill.
- 57 of 2022 85. SHRI ABDUL KHALEQUE to move for leave to introduce a Bill further the amend the Citizenship Act, 1955. *Citizenship (Amendment) Bill, 2022 (Amendment of section 2, etc.)*
- ALSO to introduce the Bill.
- 46 of 2022 86. DR. SUJAY RADHAKRISHNA VIKHE PATIL to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973. *Criminal Law (Amendment) Bill, 2022 (Substitution of new section for section 272, etc.)*
- ALSO to introduce the Bill.
- 52 of 2022 87. DR. SUJAY RADHAKRISHNA VIKHE PATIL to move for leave to introduce a Bill further to amend the Medical Healthcare Act, 2017 *Mental Healthcare (Amendment) Bill, 2022 (Amendment of section 2, etc.)*
- ALSO to introduce the Bill.
- 43 of 2022 88. SHRI JAYANT SINHA to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Omission of the Tenth Schedule)*
- ALSO to introduce the Bill.
- 42 of 2022 89. SHRI KULDEEP RAI SHARMA to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of article 80, etc.)*
- ALSO to introduce the Bill.
- 44 of 2022. 90. SHRI KULDEEP RAI SHARMA to move for leave to introduce a Bill further to amend the Central Universities Act, 2009. *Central Universities (Amendment) Bill, 2022 (Insertion of new section 3F, etc.)*
- ALSO to introduce the Bill.



- 41 of 2022      91.      SHRI BALUBHAU NARAYANRAO (ALIAS SURESH) DHANORKAR to move for leave to introduce a Bill further to amend the Constitution of India.      *Constitution (Amendment) Bill, 2022 (Insertion of new article 243DA, etc.)*
- ALSO to introduce the Bill.
- 62 of 2022      92.      SHRI BALUBHAU NARAYANRAO (ALIAS SURESH) DHANORKAR to move for leave to introduce a Bill further to amend the Constitution of India.      *Constitution (Amendment) Bill, 2022 (Amendment of article 84, etc.)*
- ALSO to introduce the Bill.
- 50 of 2022      93.      SHRI UTTAM KUMAR NALAMADA REDDY to move for leave to introduce a Bill to provide for reservation in posts and services in Government establishments based on the population percentage of scheduled tribes and for matters connected therewith or incidental thereto.      *Scheduled Tribes (Reservation in Posts and Services) Bill, 2022.*
- ALSO to introduce the Bill.
- 106 of 2022      94.      SHRI BHARTRUHARI MAHTAB to move for leave to introduce a Bill further to amend the Juvenile Justice (Care and Protection of Children) Act, 2015.      *Juvenile Justice (Care and Protection of Children) Amendment Bill, 2022 (Amendment of section 86).*
- ALSO to introduce the Bill
- 94 of 2022      95.      SHRI SRINIVAS KESINENI to move for leave to introduce a Bill to bring about accountability and Parliamentary oversight to the legislative and policy-making process in the country and to improve the quality of expenditure made by the Union Government.      *Government Legislative Proposals and Schemes (Impact Analysis and Post Implementation Assessment) Bill, 2022*
- ALSO to introduce the Bill

86 of 2022 96. SHRI UNMESH BHAIYYASAHEB PATIL to move for leave to introduce a Bill to establish and incorporate a National Water University in the State of Maharashtra a specialised University first of its kind, to promote water education in the areas of water resources management, water conservation technology, equitable and sustainable development and ground water resource management besides functioning as the national centre for select water disciplines by adopting best international practices and for matters connected therewith or incidental thereto. *National Water University Bill, 2022*

ALSO to introduce the Bill.

90 of 2022 97. SHRI UNMESH BHAIYYASAHEB PATIL to move for leave to introduce a Bill to provide for the welfare and protection of the agricultural workers and for matters connected therewith or incidental therein. *Agricultural Workers (Welfare and Protection) Bill, 2022*

ALSO to introduce the Bill.

88 of 2022 98. DR. SUJAY RADHAKRISHNA VIKHE PATIL to move for leave to introduce a Bill to amend the Protection of Women from Domestic Violence Act, 2005. *Protection of Women from Domestic Violence (Amendment) Bill, 2022 (Amendment of section 2, etc.)*

ALSO to introduce the Bill.

102 of 2022 99. SHRI SUNIL KUMAR SINGH to move for leave to introduce a Bill to prohibit the publication and dissemination of objectionable material on religion in any form in the country and for matters connected therewith or incidental thereto. *Prohibition of Publication and Dissemination of Objectionable Material on Religion Bill, 2022.*

ALSO to introduce the Bill.

112 of 2022 100. SHRI SUNIL KUMAR SINGH to move for leave to introduce a Bill to provide for the constitution of a Special Irrigation Development Fund for the development of irrigation facilities in the forest areas and for matters connected therewith. *Special Irrigation Development Fund (For Forest Areas) Bill, 2022.*

ALSO to introduce the Bill.

114 of 2022      101.      SHRI SUNIL KUMAR SINGH to move for leave to introduce a Bill to provide for the prevention of commercialized trafficking of girl child wherein a girl child is forced into prostitution after luring, procuring or kidnapping her or dedicating her as *devadasi* for commercial gains by providing deterrent punishment including capital punishment for such trafficking and for rehabilitation of and other welfare measures for such girl child to be undertaken by government and for matters connected therewith and incidental thereto.

*Girl Child (Prevention of Commercialised Trafficking, Rehabilitation and Welfare) Bill, 2022.*

ALSO to introduce the Bill.

139 of 2022      102.      SHRI VISHNU DAYAL RAM to move for leave to introduce a Bill to set up a system for green house gas emission trading and establishment of Authorities for the control of green house gas emissions and for matters connected therewith.

*National Emission Trading System (Control of Green House Gas Emissions) Bill, 2022.*

ALSO to introduce the Bill.

105 of 2022      103.      SHRI RAJIV PRATAP RUDY to move for leave to introduce a Bill to constitute District Development and Monitoring Committees in each district to promote efficient coordination among all elected representatives in Parliament, State Legislatures and Local Government, including the Panchayati Raj Institutions and Municipal Bodies, for time bound development of districts through a streamlined model of monitoring and accountability for implementation of Central Sector and Centrally sponsored schemes in each district and for matters connected therewith or incidental thereto.

*District Development and Monitoring Committee for Implementation of Central Sector and Centrally Sponsored) Schemes Bill, 2022.*

ALSO to introduce the Bill.

104 of 2022      104.      SHRI RAJIV PRATAP RUDY to move for leave to introduce a Bill to provide for the constitution of Greenfield Infrastructure Board in each zone of the country to assess the availability of land in the respective zone and decide on the fitness of sites for development of a greenfield infrastructure project and for matters connected therewith or incidental thereto.

*Greenfield Infrastructure Development Boards Bill, 2022.*

ALSO to introduce the Bill.

- 124 of 2022      105.      SHRI C.P. JOSHI to move for leave to introduce a Bill to prohibit marketing, slaughtering, trading, cooking, serving and consumption of meat and other non-vegetarian food within 100 square meter area from the places of Hindu religious worship and for matters connected therewith or incidental thereto.
- Hindu Religious Places of Worship (Prohibition of Marketing, Slaughtering, Trading, Cooking, Serving and Consumption of Meat and Other Non-Vegetarian Food) Bill, 2022*
- ALSO to introduce the Bill.
- 103 of 2022      106.      DR. T. SUMATHY(A) THAMIZHACHI THANGAPANDIAN to move for leave to introduce a Bill to create mass awareness among the people of all walks of life to prevent breast cancer among females, provide free screening and mammography for the women across the country and provide the advances state-of-the-art treatment for those diagnosed with breast cancer and for matters connected therewith.
- Breast Cancer Awareness Bill, 2022*
- ALSO to introduce the Bill.
- 98 of 2022      107.      DR. SUKANTA MAJUMDAR to move for leave to introduce a Bill to provide for the establishment of Tourism Promotion Authority for the eastern region of the country and for matters connected therewith and incidental thereto.
- Eastern Region Tourism Promotion Authority Bill, 2022.*
- ALSO to introduce the Bill.
- 120 of 2022      108.      DR. SUKANTA MAJUMDAR to move for leave to introduce a Bill to provide for the development and welfare of fishermen in the country and for matters connected therewith or incidental thereto.
- Fishermen (Development and Welfare) Bill, 2022*
- ALSO to introduce the Bill.
- 115 of 2022      109.      SHRI BHOLA SINGH to move for leave to introduce a Bill to make military training compulsory for all abled-bodied citizens and for matters connected therewith.
- Compulsory Military Training Bill, 2022.*
- ALSO to introduce the Bill.

- 121 of 2022 110. SHRI GOPAL CHINAYYA SHETTY to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Omission of article 30).*
- ALSO to introduce the Bill.
- 107 of 2022 111. SHRIMATI DIYA KUMARI to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of the Eighth Schedule).*
- ALSO to introduce the Bill.
- 101 of 2022 112. DR. SUKANTA MAJUMDAR to move for leave to introduce a Bill to provide for payment of remunerative price to betel growers, free of cost insurance of betel crop, comprehensive welfare of betel growers and setting up of betel research centre and for matters connected therewith. *Betel Growers (Welfare) Bill, 2022.*
- ALSO to introduce the Bill.
- 125 of 2022 113. SHRIMATI SUPRIYA SULE to move for leave to introduce a Bill further to amend the Protection of Human Rights Act, 1993. *Protection of Human Rights (Amendment) Bill, 2022 (Amendment of section 2, etc.).*
- ALSO to introduce the Bill.
- 161 of 2022 114. SHRIMATI SUPRIYA SULE to move for leave to introduce a Bill to provide for protection to widows and single women and to abolish the practices of widowhood in India. *Protection of Rights of Widows and Single Women and Abolishment of Widowhood Practices Bill, 2022.*
- ALSO to introduce the Bill.
- 166 of 2022 115. SHRI M.K. RAGHAVAN to move for leave to introduce a Bill further to amend the Environment (Protection) Act, 1986. *Environment (Protection) Amendment Bill, 2022 (Insertion of new section 3A).*
- ALSO to introduce the Bill.
- 151 of 2022 116. SHRI M.K. RAGHAVAN to move for leave to introduce a Bill to provide for economic, diplomatic and political sanctions against the countries which engage in forceful incursions into Indian territory and for matters connected therewith or incidental thereto. *Sanctions on Countries Engaging Territorial Incursions into India Bill, 2022.*

ALSO to introduce the Bill.

- 157 of 2022      117.      DR. DNV SENTHILKUMAR S. to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.
- ALSO to introduce the Bill.
- Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 (Amendment of the Schedule).*
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- 165 of 2022      118.      SHRI M.K. RAGHAVAN to move for leave to introduce a Bill further to amend the All India Institute of Medical Science Act, 1956.
- ALSO to introduce the Bill.
- All India Institutes of Medical Science (Amendment) Bill, 2022 (Insertion of new section 3A)*
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- 174 of 2022      119.      SHRI ANURAG SHARMA to move for leave to introduce a Bill to provide for the constitution of a Drought Suggestion Committee to suggest measures and take appropriate action in mitigation against drought and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- Anti-Drought Measure and Mitigation Bill, 2022.*
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- 156 of 2022      120.      SHRI MIDHUN REDDY to move for leave to introduce a Bill to constitute a National Commission for Economically Weaker Sections and to provide for matter connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- National Commission for Economically Weaker Sections Bill, 2022.*
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- 167 of 2022      121.      SHRI RANJEETSINHA HINDURAO NAIK NIMBALKAR to move for leave to introduce a Bill to provide for protective measures for the agricultural and other rural workers against exploitation and for ensuring minimum wages, pension, provident fund facilities and financial compensation with paid leave in case of accidents, medical, maternity and crèche facilities to women workers, education and nutrition for the children and for such other welfare measures to be ensured by the State and for establishment of a Welfare Authority and Welfare Fund for such workers of the rural areas.
- ALSO to introduce the Bill.
- Agricultural and Other Rural Workers (Protection and Welfare) Bill, 2022.*

- 149 of 2022      122.      SHRI RANJEETSINHA HINDURAO NAIK NIMBALKAR to move for leave to introduce a Bill to provide for nationalisation of inter-State rivers for the purpose of equitable distribution of river waters among the States and for matters connected therewith or incidental thereto.      *Nationalisation of Inter-State Rivers Bill, 2022.*
- ALSO to introduce the Bill.
- 127 of 2022      123.      SHRI RANJEETSINHA HINDURAO NAIK-NIMBALKAR to move for leave to introduce a Bill to provide for a framework to enable the country to achieve its goal of eliminating single use plastic by the year 2022 and for matters connected therewith or incidental thereto.      *Single Use Plastic (Regulation) Bill, 2022.*
- ALSO to introduce the Bill.
- 172 of 2022      124.      SHRI KUNWAR PUSHPENDRA SINGH CHANDEL to move for leave to introduce a Bill to provide for special measures and for regulation of service rules at workplace in appointments of persons with disabilities in Government services under the Central Government and for matters connected therewith.      *Government Services (Regulation of Service Rules at Workplace in Appointments of Persons with Disabilities) Bill, 2022.*
- ALSO to introduce the Bill.
- 183 of 2022      125.      SHRI KUNWAR PUSHPENDRA SINGH CHANDEL to move for leave to introduce a Bill further to amend the Constitution of India.      *Constitution (Amendment) Bill, 2022 (Amendment of article 25).*
- ALSO to introduce the Bill.
- 181 of 2022      126.      SHRI KUNWAR PUSHPENDRA SINGH CHANDEL to move for leave to introduce a Bill further to amend the Constitution of India.      *Constitution (Amendment) Bill, 2022 (Amendment of article 325).*
- ALSO to introduce the Bill.
- 159 of 2022      127.      SHRI DHANUSH M KUMAR to move for leave to introduce a Bill to provide for conduction of all Union Government examination in all the languages included in the Eighth Schedule to the Constitution and for matters connected therewith.      *Conducting of Union Government Examinations in all Eighth Schedule Languages Bill, 2022.*
- ALSO to introduce the Bill.

- 130 of 2022      128.      SHRI UNMESH BHAIYYASAHEB PATIL to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.
- ALSO to introduce the Bill.
- 179 of 2022      129.      SHRI MANISH TEWARI to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- 160 of 2022      130.      SHRI PRADYUT BORDOLOI to move for leave to introduce a Bill to establish an appropriate policy framework for the protection and rehabilitation of internally displaced climate migrants and for all matters connected therewith and incidental thereto.
- ALSO to introduce the Bill.
- 128 of 2022      131.      SHRI P.P. CHAUDHARY to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- 178 of 2022      132.      SHRI P.P. CHAUDHARY to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- 152 of 2022      133.      SHRI N.K. PREMACHANDRAN to move for leave to introduce a Bill further to amend the Legal Services Authorities Act, 1987.
- ALSO to introduce the Bill.
- 184 of 2022      134.      SHRI N.K. PREMACHANDRAN to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.

*Code of Criminal Procedure (Amendment) Bill, 2022 (Amendment of section 2, etc.).*

*Constitution (Amendment) Bill, 2022 (Amendment of article 324, etc.).*

*Climate Migrants (Protection and Rehabilitation) Bill, 2022.*

*Constitution (Amendment) Bill, 2022 (Insertion of new article 123A).*

*Constitution (Amendment) Bill, 2022 (Amendment of article 366).*

*Legal Services Authorities (Amendment) Bill, 2022 (Amendment of section 12).*

*Constitution (Amendment) Bill, 2022 (Amendment of article 93).*



- 175 of 2022 135. SHRI N.K. PREMACHANDRAN to move for leave to introduce a Bill to provide for framing of Agnipath Scheme for recruitment of soldiers in the armed forces of the Union and for matters connected therewith. *Agnipath Scheme Bill, 2022.*
- ALSO to introduce the Bill.
- 144 of 2022 136. SHRI JANARDAN SINGH 'SIGRIWAL' to move for leave to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country. *Youth Welfare Bill, 2022.*
- ALSO to introduce the Bill.
- 134 of 2022 137. SHRI JANARDAN SINGH 'SIGRIWAL' to move for leave to introduce a Bill to provide rights to visually impaired persons, enabling them to avail employment, social and financial security, civil and other services, to live with human dignity, self respect as independent citizens and for matters connected therewith or incidental thereto. *Visually Impaired Persons (Protection of Rights) Bill, 2022.*
- ALSO to introduce the Bill.
- 164 of 2022 138. SHRI JANARDAN SINGH 'SIGRIWAL' to move for leave to introduce a Bill to provide for reservation of posts in Government Establishments and formulation of welfare schemes and programmers for orphans. *Orphans (Reservation of Posts in Government Establishments and Welfare) Bill, 2022.*
- ALSO to introduce the Bill.
- 173 of 2022 139. SHRI FEROZE VARUN GANDHI to move for leave to introduce a Bill to outline the modalities for providing employment to Indian citizens across various departments of Central government and undertakings and for matters connected therewith or incidental thereto. *Bharatiya Rozgar Samhita, 2022.*
- ALSO to introduce the Bill.
- 126 of 2022 140. ADV. DEAN KURIAKOSE to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of the Tenth Schedule).*
- ALSO to introduce the Bill.



- 141 of 2022 148. SHRI V.K. SREEKANDAN to move for leave to introduce a Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.
- ALSO to introduce the Bill.
- Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2022 (Amendment of Schedule I).*
- 158 of 2022 149. SHRI DHANUSH M KUMAR to move for leave to introduce a Bill to develop a national strategy to reduce the food waste in the country and for matter connected therewith.
- ALSO to introduce the Bill.
- National Strategy for Reduction of Food Waste Bill, 2022.*
- 163 of 2022 150. SHRIMATI POONAMBEN HEMATBHAI MAADAM to move for leave to introduce a Bill to provide for proper handling and disposal of waste being generated by wind turbine and solar energy devices by prescribing norms and fixing responsibilities and duties on manufacturers, re-cyclers and consumers with regard to disposal of the waste generated by wind and solar energy devices.
- ALSO to introduce the Bill.
- Wind Turbine and Solar Energy Waste (Handling, Disposal and Recycling) Bill, 2022.*
- 147 of 2022 151. DR. SHRIKANT EKNATH SHINDE to move for leave to introduce a Bill further to amend the Constitution of India.
- ALSO to introduce the Bill.
- Constitution (Amendment) Bill, 2022 (Amendment of article 312.)*
- 169 of 2022 152. DR. SHRIKANT EKNATH SHINDE to move for leave to introduce a Bill to establish and incorporate a teaching University for the promotion and development of Marathi language and literature, through teaching and research, with a view to enabling Marathi to achieve greater functional efficiency and recognition as a major international language and to provide for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- Antarrashtriya Marathi Vishwavidyalaya Bill, 2022.*
- 162 of 2022 153. DR. SHRIKANT EKNATH SHINDE to move for leave to introduce a Bill to provide for compulsory teaching of urban planning in senior secondary level in all the schools throughout the country in order to prepare students from school level and thereby ensuing sustainable as well as positive development in urban regions and for making it obligatory for the Central and State Government to provide requisite infrastructure for the purpose and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- Compulsory Teaching of Urban Planning in Schools Bill, 2022.*

- 146 of 2022 154. SHRI KULDEEP RAI SHARMA to move for leave to introduce a Bill to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007.
- ALSO to introduce the Bill.
- Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2022 (Amendment of section 21).*
- 155 of 2022 155. DR. MANOJ RAJORIA to move for leave to introduce a Bill to provide for setting up of residential schools for children belonging to the Scheduled Castes and the Scheduled Tribes and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- Residential Schools (for Scheduled Castes and Scheduled Tribes) Bill, 2022.*
- 143 of 2022 156. DR. KRISHNAPAL SINGH YADAV to move for leave to introduce a Bill to provide for the establishment and incorporation of a University in Madhya Pradesh for the development of agriculture and for the furtherance of the advancement of learning and pursuit of research in agriculture and allied sciences and declare it to be an institution of national importance.
- ALSO to introduce the Bill.
- Madhya Pradesh Central Agricultural University Bill, 2022.*
- 133 of 2022 157. DR. KRISHNAPAL SINGH YADAV to move for leave to introduce a Bill to repeal the Places of Worship (Special Provisions) Act, 1991.
- ALSO to introduce the Bill.
- Places of Worship (Special Provisions) Repeal Bill, 2022.*
- 136 of 2022 158. SHRI RAMESH CHAND BIND to move for leave to introduce a Bill to amend the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
- ALSO to introduce the Bill.
- Street Vendors (Protection of Livelihood and Regulation of Street Vending) Amendment Bill, 2022 (Insertion of new section 13A).*
- 170 of 2022 159. SHRI RAMESH CHAND BIND to move for leave to introduce a Bill to provide for equal compensation to victims of riots, communal violence and violent protests and for matters connected therewith or incidental thereto.
- ALSO to introduce the Bill.
- Victims of Riots, Communal Violence and Violent Protests (Equal Compensation) Bill, 2022.*
- 131 of 2022 160. DR. HEENA VIJAYKUMAR GAVIT to move for leave to introduce a Bill to amend the Compensatory Afforestation Fund Act, 2016.
- ALSO to introduce the Bill.
- Compensatory Afforestation Fund (Amendment) Bill, 2022 (Amendment of sections 6 and 16).*



135 of 2022 168. SHRI HANUMAN BENIWAL to move for leave to introduce a Bill further to amend the Electricity Act, 2003. *Electricity (Amendment) Bill, 2022 (Insertion of new section 126A).*

ALSO to introduce the Bill.

(ii) Bills for consideration and passing

52 of 2019 169. FURTHER CONSIDERATION of the following motion moved by Shri Janardan Singh 'Sigriwal' on 12 July, 2019 namely:- *Compulsory voting Bill, 2019.*

“That the Bill to provide for compulsory voting by the electorate in the country and for matters connected therewith, be taken into consideration.”

SHRI JANARDAN SINGH 'SIGRIWAL' to move that the Bill be passed.

3 of 2021 170. DR. MOHAMMAD JAWED to move that the Bill further to amend the Prevention of Cruelty to Animals Act, 1960, be taken into consideration. *Prevention of Cruelty to Animals (Amendment) Bill, 2021 (Amendment of section 11).*

ALSO to move that the Bill be passed.

71 of 2019 171. SHRI GOPAL CHINAYYA SHETTY to move that the Bill further to amend the Representation of the People Act, 1951, be taken into consideration. *Representation of the People (Amendment) Bill, 2019 (Insertion of new section 29AA)*

ALSO to move that the Bill be passed.

- 34 of 2019      172. SHRI SHRIRANG APPA BARNE to move that the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950, be taken into consideration.
- Constitution  
(Scheduled Tribes)  
Order (Amendment)  
Bill, 2019  
(Amendment of the  
Schedule)*
- ALSO to move that the Bill be passed.
- 
- 61 of 2019      173. DR. NISHIKANT DUBEY to move that the Bill to constitute an Authority to ensure stabilization of population of cows (*Bos indicus*) and to suggest such measures to comply with articles 37 and 48 of the Constitution to ban the slaughter of cows and for matters connected therewith or incidental thereto, be taken into consideration.
- Cow Protection Bill,  
2019*
- ALSO to move that the Bill be passed.
- 
- 336 of 2019      174. SHRI GAURAV GOGOI to move that the Bill further to amend the Air (Prevention and Control of Pollution) Act, 1981, be taken into consideration.
- Air (Prevention and  
Control of Pollution)  
Amendment Bill, 2019  
(Amendment of  
section 5, etc.)*
- ALSO to move that the Bill be passed.

NEW DELHI;

*August 2, 2022*

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*Sravana 11, 1944 (Saka)*

UTPAL KUMAR SINGH  
*Secretary General.*